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Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 2621/96
New Delhi, this the 14th day of March, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member (A)

Keshav Kumar Gupta,
R/o RV-58A,
EE, DCWE, B/R Commander Works Engineer
(Air Force) Palam,
Delhi Cantt. ...Applicant

(By Shri S.C. Saxena, Advocate)

Versus.

1. The Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Engineer-in-Chief,
E-In-C Branch,
Army Headquarters Kashmir House,
DHQ PO, New Delhi. ..Respondents

(By Shri VSR Krishna, Advocate)

O R D E R (Oral)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)-

This is an OA filed challenging the charge-sheet given to the petitioner on the ground of delay that enquiry is not proceeding expeditiously. The petitioner states that he is still in service as there was no suspension order and there is no other manner in which he has been seriously prejudiced by the proceedings. Learned counsel for the respondents Shri VSR Krishna states that he is filing the reply today. The entire delay cannot be attributed to the respondents only since the petitioner has been making various applications alleging bias against the enquiry officer. In view of the matter, the ends of justice will be met if we direct the respondents that they shall complete the enquiry expeditiously and for

which direction the respondents have no objection provided the petitioner shall cooperate with the proceedings with utmost sincerity. We therefore dispose of this OA with a direction that the respondents shall pass the final orders on this enquiry within six months from today and the petitioner undertakes to cooperate with the conduct of the enquiry. With these directions the OA is disposed of.

(S.P. Biswas)
Member (A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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